

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

Bail appl. Nos. 2329, 2330, 2331 & 2332

FIR No. not known

State Vs. Vinita Kumari, Namita Kumar, Punam Devi & Vikas Chaturvedi

PS : Paschim Vihar (west)

u/s. not known

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

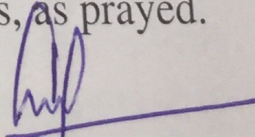
These are applications U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused persons/applicants namely Vinita Kumari, Namita Kumar, Punam Devi & Vikas Chaturvedi.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Bijender Pratap and Sh. Deepak Kumar, Ld. Counsel for all applicants/accused persons.
SI Manish Kumar on behalf of IO/SI Mahender Prakash, PS Paschim Vihar (west).

Reply to all the bail applications filed by IO stating that no FIR has been lodged in this case till date. Main IO is still conducting inquiry and since it is a family dispute, before registration of FIR, order has to be obtained from DCP of the district.

In view of the submissions and reply that no FIR has been registered in this case yet, hence, there is no apprehension of arrest at this moment. Accordingly, all the applications are disposed off.

Copy of this order be given dasti to all parties, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. not known
State Vs. Krishna Verma
PS : Paschim Vihar (East)
u/s. Not known

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

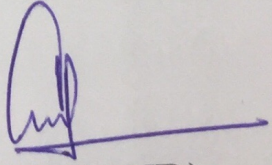
Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. B.S. Gautam, Ld. Counsel for applicant/accused.

Reply filed by IO.

As per reply no FIR has been lodged in this case, however, Ld. Counsel for applicant/accused submits that IO Kuldeep, PS Paschim Vihar (east) has removed all the niddles of sewing machine (6 cartoons) by breaking away the lock and same has not been returned yet. IO again and again calling the applicant to the PS without any acquisition against him.

In these circumstances, let IO be called for explanation about the above allegations on next date.

Put up on 12.10.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
05.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.544/2020

State Vs.Mohd. Imran @ Sheikh Maidool

PS : Paschim Vihar (east)

u/s.380/454/511/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

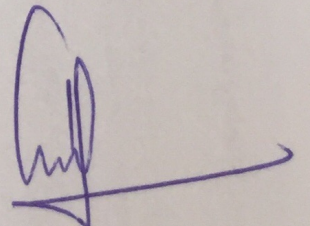
Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Satinder Soni, Ld. Counsel for applicant/accused.

Reply filed by IO. Copy supplied.

It is argued on behalf of applicant that in this case allegation of attempt to commit offence are levelled as per FIR and accused is in JC since 11.09.2020, hence, it is prayed that accused may be admitted to bail.

Per contra, bail application is strongly opposed by Ld. State Counsel at the strength of reply filed by IO stating that accused is habitual offender and as per previous involvement, three cases of similar nature are pending against him and it is also submitted that at the time of arrest accused has wrongly stated his name as Mohd. Imran whereas his actual name is Sheikh

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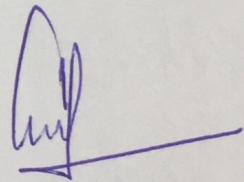


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Maidool. It is also submitted that in this case co-accused still absconding and if this accused is enlarged on bail, the investigation shall be hampered. It is also submitted that accused was arrested red handed alongwith the broken appliances of lock i.e. cutter and other instruments and broken lock was also seized but they could not completed the offence with the visil of RWA. Hence, as investigation is in progress, the application may be dismissed.

In view of the facts and circumstances of the case and the seriousness of the offences, I am not inclined to allow this bail application as same is dismissed.

Copy of order be given dasti, as prayed.



(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.818/2020

State Vs.Bimla Devi, Anita, Ishwar Singh and Vijay Pal

PS : Khyala

u/s. 308/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Rajesh Kumar Sharma, Ld. counsel for all accused persons/applicants.

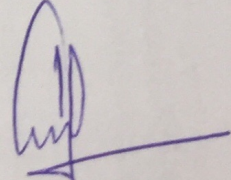
Bail applications put up today as same were inadvertently listed for 04.10.2020 though actual date given by Ld. P.O., which has been noted by Ld. Counsel for applicants and IO was 06.10.2020.

Let fresh notice be issued to IO to appear on next date alongwith the opinion qua the nature of injury on MLC.

Put up for report and hearing of these bail applications on 17.10.2020.

Interim order to continue till next date.

Copy of order be given dast, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.181/2020

State Vs.Parveen

PS : Khyala

u/s.356/379

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Suresh Tomar, Ld. Counsel for applicant/accused through VC.
ASI Som Pal in person.

IO filed reply.

Bail application strongly opposed by Ld. State Counsel due to technical defect as neither the counsel nor paroka has signed the bail application. Even affidavit not sworn and signed by parokar.

Per contra, Ld. Counsel for applicant/accused straightway requests to withdraw the present application and admitted that this application is unsigned and filed by his clerk inadvertently. He further submits that he will move appropriate application duly signed in due course.

In view of the submissions of Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn.


(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

e-FIR No.01019/2020

State Vs.Raj Kumar

PS : Punjabi Bagh

u/s.379/411/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

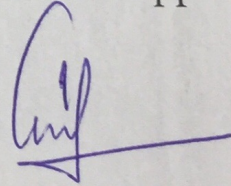
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Satish Kumar, Ld. counsel for applicant/accused through VC.

Reply not filed.

Let notice be issued to concerned SHO with directions to file reply on next date and also to ensure the presence of IO.

Put up for reply and arguments on this bail application on 09.10.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.329/20

State Vs.Guddu Kumar

PS : Patel Nagar

u/s.307506/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

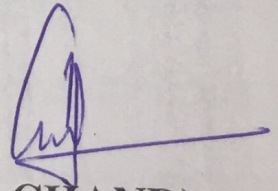
Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Mahender Singh, Ld. Counsel for applicant/accused through VC.

IO filed fresh status report/reply. Copy already supplied.

Part arguments heard.

There is some network issues.

At the request of Ld. Counsel for applicant/accused, put up this bail application for hearing physically on 08.10.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.57/2020

State Vs.Dilip Kumar

PS : Patel Nagar

u/s. 363 IPC & Sec. 6 of POCSO Act

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Vivek Jha, Ld. Counsel for applicant/accused through VC.
Prosecutrix produced from Naari Niketan by IO/W/ASI Jaspreet Panu, PS Patel Nagar.

Part arguments heard.

Ld. Counsel for applicant/accused submits that at the instance of brother of prosecutrix FIR no. 288/16 was registered in PS Patel Nagar u/s. 363 IPC and during the investigation of the said case IO got conducted Ossification Test of the victim by obtaining judicial order from the court wherein doctor has opined her age between 16-16 and a half, as no documentary evidence qua birth was available with the family. It is further submitted that applicant and victim got married on 27.02.2020 out of their free will without any coercion and as per marriage record age of victim at the strength of voter ID card was mentioned as

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IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.57/2020

State Vs.Dilip Kumar

PS : Patel Nagar

u/s. 363 IPC & Sec. 6 of POCSO Act

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

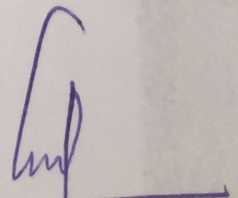
This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Vivek Jha, Ld. Counsel for applicant/accused through VC.
Prosecutrix produced from Naari Niketan by IO/W/ASI Jaspreet Panu, PS Patel Nagar.

Part arguments heard.

Ld. Counsel for applicant/accused submits that at the instance of brother of prosecutrix FIR no. 288/16 was registered in PS Patel Nagar u/s. 363 IPC and during the investigation of the said case IO got conducted Ossification Test of the victim by obtaining judicial order from the court wherein doctor has opined her age between 16-16 and a half, as no documentary evidence qua birth was available with the family. It is further submitted that applicant and victim got married on 27.02.2020 out of their free will without any coercion and as per marriage record age of victim at the strength of voter ID card was mentioned as

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20 years. It is also submitted that applicant's brother in FIR no. 288/16 has specifically mentioned that prosecutrix was aged about 16 years at that time and they were not having any age proof to the said effect.

Now complainant has come with the new plea stating that prosecutrix studied from 2nd to 4th class in Government school at District Jhunjhunu, Rajasthan and as per school record complainant claiming the victim below 18 years as date of birth in school record is written as 11.07.2003.

It is further submitted that no documentary proof i.e. birth certificate, affidavit at the time of admission in the said school filed or collected by IO.

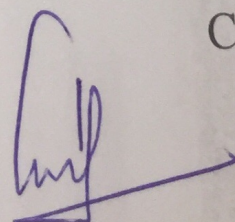
Per contra, IO corroborated the submissions of Ld. Counsel for applicant to the effect that school authorities has given in writing pursuant to the notice u/s. 91 Cr.PC that at the time of admission no birth certificate or any other document like affidavit was filed by mother of the victim and school authorities has entered the date of birth as 11.07.2003 in the record as stated by the mother of victim.

On this Ld. Counsel for applicant submits that in view of cogent documentary evidence qua birth Ossification Test conducted in earlier FIR is conclusive proof for determining the age of the victim even in this case.

At this stage, IO submits that she is not having copy of Ossification Test of earlier case and seeks 2-3 days time to collect the same.

In these circumstances, IO is directed to collect the Ossification

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IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.296/2020

State Vs.Asha

PS : Ranjeet Nagar

u/s.323/452/380/427/506/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

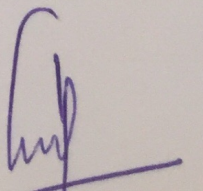
Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. R.R. Jha, Ld. LAC for complainants.
ASI Ramesh Chand, IO.
Sh. Ashwani Tripathi and Sh. B.K. Pandey, Ld. Counsel for applicant/accused.

Reply filed by IO. Copy supplied.

I have heard arguments from both sides.

It is argued on behalf of applicant/accused that applicant is daughter in law of complainant who is also widower and various litigations are pending between the parties. It is further argued that no such incident as stated in the FIR has happened. Even no MLC qua the injury sustained by complainant placed on record. It is further argued that false case is registered by concocting the false story only with a view to evict the applicant from her

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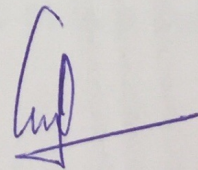


matrimonial house. Investigating almost completed and applicant will join the investigation as and when directed by IO. Hence, applicant may be admitted to bail in the event of arrest by IO.

Per contra, bail application is strongly opposed by Ld. State Counsel with assistance of Ld. LAC at the strength of reply filed by IO. It is submitted that in the reply IO has categorically stated that applicant has visited the house of complainant and her custodial interrogation is required for discovery of crucial information. It is also argued that recovery of stolen articles is also to be effected. Furthermore, investigation is at initial stage, hence, in view of these submissions coupled with the submissions that offence is serious in nature, the present application is dismissed.

In view of the facts and circumstances of the case and the fact that investigation is at initial stage, however the fact that custodial interrogation is required for recovery of stolen articles, I am not inclined to allow this bail application as same is dismissed.

Copy of order be given dasti to both parties including complainant's counsel, as prayed.



(POORAN CHAND)
ASJ-02/West/Delhi
05.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.620/20

State Vs.(1) Simran Duggal, (2) Sheel Duggal, (3) Manoj Duggal, (4) Jasbir
Kaur Duggal, (5) Arjun Duggal

PS : Tilak Nagar

u/s.498A/406/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer
generated circular/duty roaster dated 31.08.2020 of Ld. District &
Sessions Judge, West, Tis Hazari Courts, Delhi.

This order shall deal with the applications U/s. 438 Cr.P.C. for grant of
anticipatory bail moved on behalf of accused persons/applicants (1) Simran
Duggal, (2) Sheel Duggal, (3) Manoj Duggal, (4) Jasbir Kaur Duggal, (5)
Arjun Duggal.

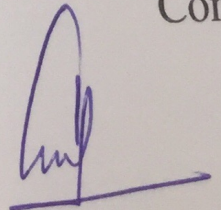
Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Surender Singh, Ld. counsel for complainant through VC.
SI Praveen Kumar on behalf of IO.
Sh. Mukesh Sharma, Ld. Counsel for applicant/accused.

IO filed reply. Copy supplied.

It is submitted in the status report filed by IO that all the accused
persons has joined the investigation and also have visited the PS alongwith
Stridhan including some jewellery, clothes, shoes, cosmetics etc. but the
complainant refused to take the custody of said articles on the pretext that they
will take complete articles through court order only.

Ld. counsel for complainant apprised about the fact mentioned in
the status report filed by IO, who admitted the status report stating that these are

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the very few articles which are used on daily basis and complete jewellery and amount of Rs. 2 crores have not been admitted or returned till date. Further Ld. Counsel for complainant wishes to compromise the matter in view of previous order if other party is ready.

On this Ld. Counsel for applicants/accused persons submits that in this case various adjournments has been sought by Ld. Counsel for complainant for compromise but of no avail. Further Ld. Counsel for applicant/accused submits that he has no hesitation to talk to Ld. counsel for complainant as he wishes to settle the matter. Further Ld. Counsel for applicants/accused persons submits that in case no compromise is taken place between the parties then he will press his application on merit on next date.

In view of the submissions of Ld. Counsel for applicant/accused persons, Ld. counsel for complainant requested for longer date so that the matter can be settled.

In view of above submissions, matter is re-notified for hearing of this bail application on 06.11.2020. It is made clear that if there is no settlement will take place between parties then all the applications will be hearing on merit and order shall be passed accordingly.

Interim order to continue till next date.

Copy of this order be given dasti to both parties, as prayed.


(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.500/19
State Vs.Jaspreet singh
PS : Tilak Nagar
u/s.376/328/506 IPC

05.10.2020

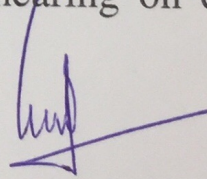
The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439(2) Cr.P.C. for cancellation of anticipatory bail moved on behalf of applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Manoj Khatri, Ld. counsel for applicant/complainant through VC.
Sh. Kamal Sethi, Ld. Counsel for accused/respondent through VC.

Adjournment sought by Ld. Counsel for applicant/complainant that he wishes to argue this cancellation application physically and request for next date. Request not opposed by Ld. Counsel for accused/respondent.

In view of the submissions, put up for hearing on cancellation application on 22.10.2020.



(POORAN CHAND)
ASJ-02/West/Delhi
05.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.394/19

State Vs.Jaspreet Singh

PS : Punjabi Bagh

u/s.498A/406/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

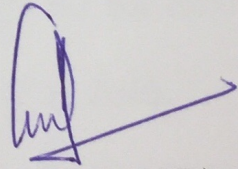
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Gurvinder Singh, Ld. Counsel for applicant/accused.

Reply not filed.

Let notice be issued to concerned SHO with directions to file reply on next date and also to ensure the presence of IO. SHO is directed to supply advance copy of reply to Ld. Counsel for applicant/accused.

Put up for reply and arguments on this bail application on
08.10.2020.


(POORAN CHAND)
ASJ-02/West/Delhi
05.10.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No.76/2020

State Vs.Karan Verma

PS : Paschim Vihar (West)

u/s.376/406/506/328 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. Vikas Chauhan, Ld. Counsel for applicant/accused.

TCR received.

Neither complainant nor her counsel present despite repeated calls since morning. Even IO not present.

Let notice be issued to SHO either to appear in person or to ensure the presence of IO on next date alongwith compliance report vide order dt. 21.09.2020. Copy of order dt. 21.09.2020 be sent to SHO for compliance. Notice be also issued to complainant to be served through IO for next date.

TCR be sent back and be called again for next date.

Put up on 08.10.2020.


(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

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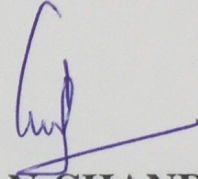
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At this stage, SI Akshay Yadav on behalf of W/Inspector
Domnica Purty.

SI filed further reply on behalf of IO. Same is taken on
record.

Let IO and complainant be called for next date.

Put up on date fixed I.e. 08.10.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI**

FIR No.121/2020

State Vs. Manmohan Juneja

PS : Paschim Vihar (East)

u/s. 354/323/509/506/34 IPC

05.10.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant.

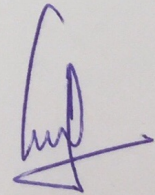
Present : Sh. Atik Ahmed, Ld. Addl. PP for the state (Substituted).
Sh. H.S. Sodi, Ld. Counsel for applicant/accused, who is also present.
Complainant in person.

It is submitted by Ld. Counsel for applicant that applicant stated to him that due to ill health complainant will not appear before this court today.

It is also submitted that compromise talks are going on.

In view of the submissions, put up on 22.10.2020.

Interim order to continue till next date.



(POORAN CHAND)

ASJ-02/West/Delhi

05.10.2020